

at pre-devaluation rate of exchange. By this time, it should have been repatriated.

SHRI A. D. MANI: This question was asked last month and the Minister says that so far the Reserve Bank has issued only a notice that legal action will be taken if they do not repatriate the amount. The charge is made that the Reserve Bank is somewhat favourable towards this party. I want to put it very frankly. Why has there been so much of delay in the Reserve Bank taking the necessary action against this party?

SHRI SACHINDRA CHAUDHURI: The Reserve Bank takes certain actions; the Enforcement Directorate takes other actions. The Reserve Bank has taken the action which is within its competence but the Enforcement Branch has also taken action. And if I had been asked about that earlier, I would have given that answer. If the House is interested, I will say this. As by failing to realise the full export proceeds in respect of these shipments within the prescribed time, the parties appear to have contravened the provisions of section 12(2) of the Foreign Exchange Regulation Act. "Show Cause Notices" have been issued to them by the Enforcement Directorate. Well, there are three shipments, and in respect of one shipment, the "Show Cause Notice" was issued on the 16th March, 1966 and in respect of the other two shipments on the 26th August, 1966 for initiation of the adjudication proceedings against them. The parties have yet to reply to these "Show Cause Notices." They wanted inspection of the seized documents in the custody of the Enforcement Directorate before filing their replies to the "Show Cause Notices". The inspection took a long time. The parties completed inspection of the documents on 17th November, 1966. And their statement showing cause should now be filed. The Director of Enforcement has been asked to com-

plete adjudication as quickly as possible.

SHRI K. K. SHAH: May I know whether bank guarantee was taken before the exports were permitted?

SHRI SACHINDRA CHAUDHURI: That question does not directly arise. I can see if I can answer that question. As far as I can see, there are three categories. One is exports which were insured with the E.C.G.C., that is, the Export Credit and Guarantee Corporation. In respect of that, the amount is £ 3,05,092 roughly and that was covered by the Export Credit and Guarantee Corporation. The second is in respect of exports which were not insured with the E.C.G.C., which covered about £ 2,26,894. The last is £ 47,854. So far as I can make out, there was no guarantee taken but I cannot be absolutely sure. If the hon. Member and the House are interested, I will find out whether there had been guarantees or not.

M.P. FLATS SURRENDERED TO GENERAL POOL

*440. SHRI P. K. KUMARAN:
SHRI A. P. CHATTERJEE:
SHRI J. VENKATAPPA:
SHRI LOKANATH MISRA: †
SHRI R. S. KHANDEKAR:
SHRI V. M. CHORDIA:
SHRI B. N. MANDAL:
SHRI M. V. BHADRAM:

Will the Minister of WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that some M.P. flats in South and North Avenue, etc. have been surrendered from Members' Pool to General Pool and these flats have been allotted to Government officials;

(b) whether it is also a fact that the said allotments have been made on out-of-turn basis; and

†The question was actually asked on the floor of the House by Shri Lokanath Misra.

(c) if so, (i) the number of flats surrendered to the General Pool, (ii) particulars of officials who have been given such allotments, (iii) particulars of officials who have been given out-of-turn allotments, (iv) the dates of such allotments and (v) the specific grounds meriting such out-of-turn allotments to them?

THE MINISTER OF WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI MEHR CHAND KHANNA): (a) Yes, these were sur-

plus to the requirements of Members of Parliament.

(b) As these flats were meant for Members of Parliament these have not been classified like other residential accommodation meant for Government servants. As such these have been allotted temporarily on ad-hoc basis.

(c) (i) 20.

(ii) to (v) A statement is attached.

STATEMENT

Particulars of the Government Officers allotted M.P.'s flats in North/South Avenues on ad-hoc basis (surrendered by Lok Sabha/Rajya Sabha)

Sl. No.	Particulars of residence	To whom allotted	Office to which attached	Date of allotment	Remarks
NORTH AVENUE					
1	73-C (RS)	Shri K. K. Khanna, Executive Engineer.	'C' Divn. CPWD, New Delhi.	7-6-65	
2	149-A (LS)	Dr. Anand Perkash, Surgeon.	Lady Hardinge Medical College and Hospital, New Delhi.	22-9-65	
3	102-A (LS)	Shri R. K. Meheshwari, Asstt. Producer.	All India Radio, New Delhi.	4-2-66	
4	75-C (LS)	Dr. H. M. Chaudhry, Jr. Staff Surgeon (CGHS)	Willingdon Hospital, New Delhi.	12-4-62	
5	10-A (LS)	Shri P. L. Soni, Managing Officer.	L. & D.O., New Delhi	17-9-66	
6	124-A (RS)	Dr. H. L. Dhar, Lecturer, Pharmacology.	Maulana Azad Medical College, New Delhi.	17-9-66	
SOUTH AVENUE					
7	16-A (LS)	Shri R. K. Rath, Deputy Secretary.	Ministry of Food and Agriculture.	27-5-66	
8	43-A (LS)	Dr. P. S. Jain, Jr. Staff Surgeon (CGHS)	Willingdon Hospital, New Delhi.	22-6-66	
9	102-A (RS)	Dr. D. D. Kulpati, Lecturer in Medicine.	Maulana Azad Medical College, New Delhi.	28-4-66	
10	103-A (LS)	Shri Satya Deo Pawar, Staff Artist.	All India Radio, New Delhi.	5-8-66	
11	41-A (RS)	Dr. M. M. Sharma, Lecturer in Surgery.	Maulana Azad Medical College, New Delhi.	8-9-65	
12	42-A (LS)	Shri J. N. Kaul, Under Secretary.	Ministry of Food and Agriculture.	6-10-65	

Sl. No.	Particulars of residence	To whom allotted	Office to which attached	Date of allotment	Remarks
13	133-B (LS)	Dr. C. B. L. Mathur, Medical Officer.	Parliament House Dispensary, New Delhi	10-11-65	
14	21-A (LS)	Dr. Krishar Lal, Staff Surgeon (Eyes)	Willington Hospital, New Delhi	27-4-66	
15	30-A (RS)	Shri Deepak Narayar, Asstt. Executive Engineer.	Parliament Works Div. CFWD, New Delhi	16-9-66	
16	32-A (RS)	Shri R. Ramaswamy, Controller, Printing and Stationery.	Office of C.C.I & S.	18-7-66	
17	33-B (LS)	Shri Girija Prasad Pandey, Joint Secretary.	Ministry of Education	18-11-66	
18	141-A (RS)	Shri Ram Nath Awasthy, Asstt. Producer.	All India Radio, New Delhi.	17-9-66	
19	71-B (RS)	Dr. R. Bheek Chandani, Jr. Staff Surgeon (Skin).	Safdarjung Hospital, New Delhi	21-11-65	
20	76-C (LS)	Shri R. D. Singhal, Asstt. Director.	Directorate of Estates.	18-11-66	

SHRI LOKANATH MISRA: It seems that the definition of the word 'temporary' in the dictionary of the hon. Deputy Minister is somewhat different from what we understand it to be. I find from the statement that there is one allotment made in 1962 to a Government servant. He is Dr. H. M. Chaudhry.

SHRI A. D. MANI: Medical doctor?

SHRI LOKANATH MISRA: I do not know whether he is a medical doctor or not. May I know if the Deputy Minister considers 4½ years' time to be purely temporary and ad hoc allotment?

SHRI MEHR CHAND KHANNA: As far as I can remember, some allotments were made to the doctors attached to the dispensary for the benefit of the Members of Parliament. This Dr. Chaudhry was the doctor in charge of that dispensary. When a new doctor came, every

possible effort was made to ask Mr. Chaudhry to leave and go back to his normal allotment, may be in the Willington Hospital or somewhere else.

SHRI P. N. SAPRU: He is posted in the Willington Hospital.

SHRI MEHR CHAND KHANNA: He goes back to his normal duty. I tried my level best to have this man out. I do not remember further details but I was thwarted in my efforts to have him out; I do not think I have succeeded up till now.

SHRI LOKANATH MISRA: May I know, Madam, if the out-of-turn system has been abolished, on what principle these out-of-turn allotments to Government servants in the M.P.s flats have been made? So much so that often there have been recommendations from Doctors or Medical Boards that Government servants should be immediately accommodated, that has been overlooked completely. Now what is the special

consideration for these Government servants who have been allotted these M.P.s flats in the South and the North Avenues? What is this . . .

SHRI MEHR CHAND KHANNA: May I give a reply, Mr. Misra? Madam, the position is this. These houses, firstly, are not classified. These flats were meant for Members of Parliament, and as such this allotment was made to them in accordance with the prescribed rules. I have gone into the question and I have passed orders that these flats should also be properly classified like any other Government accommodation. That is number one.

Number two, I have given an assurance to the Chairmen of both the House Committees that if any one of these flats is required at short notice, it shall be made available for the use of a Member of Parliament. That is my second handicap. I make an allotment to an officer. He is told that he has to vacate at a short notice. But we cannot make regular allotments. But I feel, Madam, that we will have to lay down some procedure where these allotments have to be firm. *(Interruption by Shri Lokanath Misra)* May I proceed, Mr. Misra?

SHRI LOKANATH MISRA: May I know whether the Chair is satisfied with the principles that you have enunciated?

THE DEPUTY CHAIRMAN: He has not finished his answer.

SHRI MEHR CHAND KHANNA: I have to give information. I am not here for your satisfaction. What I was saying was that we are going to evolve a proper procedure under which these flats will be regularly categorised and allotments made in accordance with the laid-down procedure. So there is no favour, as has been alleged by the hon'ble Member.

SHRI LOKANATH MISRA: Are you satisfied with the reply, Madam?

THE DEPUTY CHAIRMAN: The Minister has admitted that he has to evolve a new procedure.

SHRI LOKANATH MISRA: Has he not evolved any as yet?

SHRI B. K. P. SINHA: Madam, may I know if it is a fact that the number of M.P.s even now exceeds the number of houses specially reserved for them? This is what has come to my knowledge. If it does, then, may I know how M.P.s flats are becoming excess? Is it a fact that because the Government are giving unauthorised allotments to M.P.s, the flats meant for M.P.s become excess? And do the Government realise that it is excess really because when they build something for the M.P.s they do not consult the M.P.s; they build according to their own notions which do not suit the notions of the Members of Parliament like the Vithalbai Patel House?

SHRI P. N. SAPRU: They have rooms . . .

THE DEPUTY CHAIRMAN: You are not answering the question, Mr. Sapru.

SHRI MEHR CHAND KHANNA: Madam, the position is quite the other way round. It is quite evident and clear that if these flats were not surplus to the requirements of M.P.s, they would not have been surrendered to me. Now, surrender is done by both the House Committees and not by my Ministry. During the last four years I have made every possible effort, an honest effort to see that every M.P. is provided with accommodation, and I have succeeded in that effort.

SHRI B. K. P. SINHA: He has really evaded the answer.

SHRI LOKANATH MISRA: He always does that.

SHRI B. K. P. SINHA: My question was whether it is a fact that accommodation specially meant for M.P.s even now falls short of the requirements of M.P.s, and if a part of that accommodation has become surplus, it is because in their generosity Members of Parliament are given accommodation from the Government pool, pool not meant for the M.P.s. Please reply to that question.

SHRI MEHR CHAND KHANNA: Let me reply very candidly. There are three pools. One, the general pool which is meant for Government servants. The other is the pool which is controlled by the House Committees, and the third is meant for leading Parliamentarians. Allotments for them are made at the recommendation of the Minister of Parliamentary Affairs after the due approval of the Prime Minister.

SHRI M. V. BHADRAM: The Minister has stated that these quarters have become surplus, and I remember to have heard him that these are quarters which are surrendered by the House Committees. May I draw the attention of the hon. Minister that some of the M.P.s who have been allotted 'B' type quarters were wanting a better type of quarters, 'C' type. Three quarters belonging to the 'C' type have been surrendered and the latest one of them was allotted on the 18th November, 1966, as on item 20 of the statement given by the Minister. It was allotted to Shri R. D. Singhal, Assistant Director, Directorate of Estates, whereas some M.P.s are still to get a better type of quarter. How is it that it has been done like this?

SHRI MEHR CHAND KHANNA: I only take what is surrendered to me. I do not take quarters from the House Committees which I need. If a quarter of 'A', 'B' or 'C' type is surrendered, it is surrendered by the House Committee or the respective Chairman.

THE DEPUTY CHAIRMAN: We cannot go on indefinitely. But I think this is a case which should be taken up by the House Committee. If the House Committee surrenders the M.P.'s accommodation . . .

(Interruption by some Hon'ble Members)

Order, order. Mr. Rajnarain.

श्री राजनारायण : मंत्री जी के उत्तर से सम्बन्धित । मंत्री जी ने कहा हमने अपनी तरफ से पूरी कोशिश की मकान खाली कराने की . . .

श्री मेहर चन्द खन्ना : मैंने तो नहीं कहा ।

श्री राजनारायण : चौधरी का ।

श्री मेहर चन्द खन्ना : हाँ, चौधरी का ।

श्री राजनारायण : मैं जानना चाहता हूँ कि चौधरी के मकान को खाली कराने में मंत्री जी ने क्या क्या कोशिश की ? जब रात के 11-12 बजे हम लोगों से मकान खाली कराया जा सकता है तो इसमें मंत्री जी को क्या दिक्कत हुई ? क्या गृह विभाग को लिखा गया ? क्या पुलिस विभाग को लिखा गया ? क्या डा० सुशिला नायर को लिखा गया ? मंत्री जी ने क्या क्या स्टेप उठाये चौधरी के मकान खाली कराने के लिए ।

श्री मेहर चन्द खन्ना : चौधरी का कस पुराना है । मैं निकाल कर माननीय सदस्य को उसकी तमाम तफसील भेज दूंगा । (Interruptions) मुझे कहने की इजाजत दीजिए । डाक्टर मैं और राजनारायण जी में यह फर्क है कि डाक्टर मरहम लगाता है और आप जखम पहुंचाते हैं । मेरे रास्ता निकालने में शंका नहीं होनी चाहिए ।

THE DEPUTY CHAIRMAN: We cannot take up the whole Hour on this question. As the Minister has already stated, he has to evolve a

procedure, and I think the Members should also take it up with the House Committees.

SHRI P. N. SAPRU: One question, Madam.

THE DEPUTY CHAIRMAN: If I allow you, Dr. Sapru, I have to allow everybody else. Next question.

*441. [The questioner (Shrimati Tara Ramchandra Sathe) was absent. For answer, vide col. 3225 infra.]

†RESERVE BANK STAFF'S STRIKE IN
CALCUTTA

*397. SHRI N. R. M. SWAMY: Will the Minister of FINANCE be pleased to state:

(a) what was the impact on trade transactions and economic activities in the eastern region as a result of the 10 day-old stay-in strike since September 6, 1966, by the employees of the Reserve Bank of India office in Calcutta; and

(b) what is the agreement arrived at between the management and the employees?

THE MINISTER OF FINANCE (SHRI SACHINDRA CHAUDHURI):

(a) The clearance of cheques in the Clearing House was suspended. There was also a little tightening of the conditions in the money market. So far as Government is aware, apart from this, trade and economic activities were not adversely affected to any appreciable extent.

(b) The Bank have agreed to permit the two Sub-Accountants, on whom show cause notices were served, to seek legal remedy and also to suspend any disciplinary action against them until the Court's ruling is obtained.

SHRI N. R. M. SWAMY: Is the Government prepared to refer this

†Transferred from the 25th November, 1966.

to an independent arbitrator so that they can settle the disputes with regard to salaries and allowances?

SHRI SACHINDRA CHAUDHURI: No.

श्री राम सहाय : क्या मैं माननीय मंत्री जी से यह जान सकूंगा कि जिन लोगों ने इस प्रकार में हड़ताल की थी उनके विरुद्ध क्या कार्यवाही की गई और जिन दिनों हड़ताल की गई थी उन दिनों की तन-ख्वाह उन्हें मिली या नहीं ?

SHRI SACHINDRA CHAUDHURI: There was a settlement of the dispute through the intervention of the local Labour Commissioner and if the House is interested, I can tell you what the terms were. The terms were:

"It was decided that the two Sub-Accountants who were affected by the Staff Regulation 35A, should be permitted to take such legal remedies as deemed fit in support of their stand. The Reserve Bank agreed that no action in pursuance of Regulation 35A will be taken against these and other staff until the matter was finally decided by the Court. No disciplinary action would be taken by Bank against the employees who participated in the strike but the entire period of absence would be treated as extraordinary leave but not constituting a break in service. It was also agreed that no wages would be paid for the said period of absence."

SHRI D. L. SEN GUPTA: Is it not a fact that the 10 days' strike started because of the Reserve Bank's insistence that the two employees would not be entitled to continue in the Union of which they were office-bearers? My second question is, whether the settlement that was arrived at after the 10 days' strike was on the same terms that were proposed by the Reserve Bank to the Union before the strike com-